dual projects with various international authorities. These projects are as a matter of fact taken through the joint studies by various multi-nations and bilateral forums. In this particular case, the Netherlands Government has offered grants for developing the water resources in Kerala and this particular project.

Sir, Kuttanad area, which is in the State of Kerala, is a problem area. Here water become brackish after some time and also during the Monsoon the river water gets fixed up and the whole thing is muddy. For these reasons an indep th study was made by the special commission to make an appraisal of the nature of the soil and sub-soil water. That Report has yet to get the approval. After it is approved, we will take it up.

So far as the general question of water problem in Kerala is concerned, the problem has been tackled as part of our overall strategy in the country. Sir, in the Sixth Five Year Plan, under the minimum needs programme and also under the accelerated tural water supply programme, the Kerala Government recommended and the Government of India has also approved the Budget. Under the Minimum Needs Programme, it is 4500 lakhs; and under the Centrally-Sponsored Accelerated Rural Water Supply Scheme, it is 2,722 lakhs.

SHRI A. NEELALOHITHADASAN NADAR : The first part of my question has not been properly replied to. My question was whether, other than the Netherlands Government, was any other Government approached by the Government of India for financial assistance for the water supply schemes of Kerala.

## Discussion on Mahi Waters Issue

## + \*833. SHRI R.P. GAEKWAD : SHRI KRISHAN KUMAR GOYAL :

Will the Minister of IRRIGATION be pleased to state ;

(a) whether it is a fact that a meeting was held between the Chief Ministers of Rajasthan and Gujarat to discuss the Mahi waters issue in New Delbi on 6 April, 1983;

(b) the main issues discussed and solution arrived at in the meeting; and

(c) whether the Union Minister had offered his good offices and provided guidance for expeditious solution of the problem and, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (c) There have been differences of opinion between the States of Rajasthan and Gujarat on the use of Mahi waters in the context of the 1966 Agreement reached between the two States. In order to sort out the matters, a meeting of the two Chief Ministers was convened by the Union Minister of Irrigation and the main issues discussed related to the implementation of 1966 Agreement in respect of Mahi waters in the context of the Narmada Tribunal Award and the scope for optimal exploitation of Mahi waters, for mutual advantage of the basin States. At the suggestion of the Union Minister of Irrigation, the Chief Ministers of Rajasthan and Gujarat agreed to have bilateral discussions to consider various possible alternative solutions. It was also decided that discussions of the Union Minister with the Chief Ministers would be resumed to finalise the decisions.

SHRI R.P. GAEKWAD: Water is of utmost Primary importance for any living human being. I would like to know from the hon. Mintster whether bilateral talks between the two Chief Ministers have since taken Place; and if so, what was the outcome.

SHRI RAM NIWAS MIRDHA: The dispute has been there between the two States; and the last time when the Chief Ministers met was in December 1980. They decided to appoint a technical committee consisting of the Chairman, Central Water Commission as the Chairman; with the Chief Engineers of both the States as members. But this technical committee could not proceed, because there were differences. Since the two Chief Ministers had not met since 1980, I requested them to come over and discuss the matter which had been pending between them. I am thankful to them that they agreed at least to resume the bilateral discussions. (Interruption)

SHRI R.P. GAEKWAD : Water is of utmost primary importance to the villagers. You may not give them light, bus service or roads. But without water, they cannot survive. I would, therefore, like to know from the hon. Minister whether it is a fact that village wells, especially on the river banks, which were being supplied by seepage water from the rivers, are de prived of this facilities—which is their right. The wells have to be dug deeper at the cost of the village panchayat, thus making the rural dweller pay for something which he used to get free. Was this point discussed at all?

SHRI RAM NIWAS MIRDHA: This specific point was not discussed, because even the major point regarding sharing of waters in the light of the 1966 agreement was in dispute. It is only after a decision on that is taken, that the methodology of using that water, particularly with reference to the point the hon. Member has raised viz. that wells should not be depleted, can be taken up. That arises only after that.

SHRI R.P. GAEKWAD : In the agreement, there should also be a provision made for water for the villagers—I say this because most of my constituency runs along the river bank.

श्री वृद्धि भन्द्र जैनः अष्यक्ष महोदय, राजस्थान और गुजरात सरकार के दर्मियान जो सन् 1966 में एग्री मेंट हुआ है, वह माही पानी का था। उसते गुजरात के खेरी जिले को पानी दिया। उस एग्नीमेंट में शतें है, जब कि नमंदा-ट्रिब्यूनल के फैस शे के बाद नमंवा से तो खेरी को सिंचित किया जाए और माही के पानी से राजस्थान के बाड़मेर, जानीर जिले को सिंचित करें। यह एग्नीमेंट में स्पष्ट है। यह क्षेत्र बहुत ही पिछड़ा हुआ है। रेगिस्तानी क्षेत्र है, जहां पीने के पानी की समस्या है। इस लिये इस प्रश्न को जल्द से जल्द हल करने के लिये मेरा विशेष तीर से आग्रह है। मैं मन्त्री महोदय से जानना चाहता हूं — जब स्पष्ट एग्नीमेंट था तो इसमें विलम्य क्यों किया जा रहा है ?

**अष्यक्ष महोदयः** इसका जवाब तो आ गया है।

श्री राम निवास मिर्घा: मैं आप के माघ्यम से, अघ्यक्ष महोदय, यही निवेदन कर सकता हूं कि पूरी कोशिश की जायगी कि समभौता जल्द से जल्द हो जाय।

श्री विरवा राम फुलवारिमा : अभ्यक्ष महोदय, यह समभौता 1966 में हुआ था तथा इसमें राजस्थान की जमीन डूबी थी। यह फैसला भी राजस्थान सरकार के साथ हुआ था कि इसका पानी राजस्थान के सिरोही, बाड़मेर और जालौर जिलों को दिया जाएगा। लेकिन अभी तक वह कार्यान्वित नहीं हुआ है। हमारे राजस्थान में पिछले पाँच सालों से लगातार अकाल पड़ रहा है, मेहरबानी कर के इस समस्या का हल निकालिये। हमारा जिला बहुत पिछड़ा हुआ है...

अध्यक्ष महोदय: आप सवाल पूछिये। आप तो पानी से पहले ही खो गये।

श्री विरदा राम फुलवारिया : हमारे साथ जो समभौता हुआ है उस के मुताबिक हमारा पानी हम को मिलना चाहिए।

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श्वी राम निवास मिर्धाः श्री विरदा राम जो ने जो कहा है वह सही है। राजस्थान सरकार का भी यही कहना है कि समभौते के मुताबिक इस पानी को जालौर जिले और वृद्धि चन्द्र जी के बाड़मेर जिले को पहुँचाया जाय।

PROF. N.G. RANGA: For how many years these people have been neglecting these things—for 17 years? There was an earlier agreement. There was a River Water Dispute Tribunal. Why don't they refer it to that?

MR. SPEAKER : Listen to me. You are not allowed to put the supplementary. You are a person from the Parliamentary Group. You should try to help us.

SHRI VIRDHI CHANDER JAIN This must be decided soon.

MR. SPEAKER : Next question.

## राष्ट्रीय ग्रामीण रोजगार कार्यक्रम के अन्तर्गत राज्यों को निघियों के आवंटन हेतु निर्धारित मानवंड

\*834. श्रो वृद्धि चन्द्र जैन : क्या ग्रामोण विकास मन्त्री निम्नलिखित जानकारी दर्शाने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) राष्ट्रीय ग्रामीण रोजगार कार्यक्रम के अन्तर्गत रोजगार देने के लिए अनेक विकास कार्यों के लिए राज्यों को निधियों के आवंटन हेतु केन्द्रीय सरकार द्वारा निर्धारित मानदंड क्या हैं;

(ख) क्या यह सच है कि उन राज्यों को - निधियों का आवंटन उदारतापूर्वक किया - जाये जिनमें लगातार सूखे की स्थिति चल रही - थी; और (ग) यदि हां, तो राजस्थान के मामले में इस बारे में उदारता न बरतने के क्या कारण हैं जहां पिछले चार-पांच वर्षों से लगा-तार सूखे की स्थिति चल रही है ?

ग्रामीण विकास मन्त्रालय में राज्य मंत्री (श्री हरिनाथ मिश्र): (क) से (ग) राष्ट्रीय ग्रामीण रोजगार कार्यक्रम के अन्तर्गत विभिन्न राज्यों/केन्द्र शासित क्षेत्रों को निधियों का आबंटन एक फार्मूला के आधार पर किया जाता है जिसके तहत कृषि मजदूरों तथा सीमान्त किसानों की जनसंख्या पर 75 प्रति-शत बल और निर्धनता के प्रभाव भर 25 प्रतिशत बल दिया जाता है। चूँकि राष्ट्रीय ग्रामीण रोजगार कार्यक्रम ग्रामीण बेरोजगार/अल्प-रोजगार वाले व्यक्तियों **के** लिए अतिरिक्त रोजगार पैदा करने हेतु एक सामान्य योजना कार्यक्रम है, अतः इस कार्य-कम के अन्तर्गत सूखे की स्थिति आदि को देखते हुए कोई अतिरिक्त निषियां सुलभ नहीं की जा सकती हैं।

श्री वृद्धि चन्द्र जैन : अध्यक्ष महोदय, यह जो एन० आर० ई० पी० की योजना है यह राष्ट्र की एक महत्वपूर्ण योजना है तथा रोजगार दिलाने की योजना है। इस प्रश्न के जवाब में जो नाम्र्ज बतलाये गये हैं--- 'कृषि मजदूरों तथा सीमान्त किसानों की जनसंख्या पर 75 प्रतिशत बल और निर्धनता के प्रभा**व पर** 25 प्रतिशत बल दिया जाता है' ये जो नाम्ज दिये गये हैं ये भी वीकर-सैक्शन्ज और गरीब लोगों के लिये हैं। इसलिये मैं कोई अलग राय महीं रख सकता हूं। लेकिन मैं जानना चाहता हूं--जिन क्षेत्र में, विशेषतः राजस्थान में, जहां लगातार 5 वर्षों से अकाल पड़ा, अदमुत भयंकर अकाल पड़ा, क्या ऐसे क्षेत्रों में नाम्र्ज में कुछ परिवर्तन करके इस योजना को लागू करेंगे जिससे सूखे और अकाल से प्रभावित